

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/443/ND/2023

IN THE MATTER OF:

Avik Televentures Private Limited	...	Applicant
Versus		
Purelogic Labs India Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Tushar Mudgil and Ms. Kritika Khurana, Advs.

For the Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through video-conferencing. Ld. Counsel for the Respondent is present physically. The written submissions filed by the Respondent which is already on board. Ld. Counsel for the Applicant has submitted that he has filed written submissions, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal within ten days from today. Let this matter be posted to **02.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)